

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/SM/2012

Coram:

**Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 24.12.2012

In the matter of

Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Assam Electricity Generation Company Limited, Guwahati.

**And
In the matter of**

1. Assam Electricity Generation Company Limited, Guwahati
 2. Chairman-cum-Managing Director, Assam Electricity Generation Company Limited, Guwahati
- .. Respondents**

Following were present:

1. Shri Aviram Vaishy, POSOCO
2. Miss Joyti Prasad, NRLDC

ORDER

In our order dated 6.11.2012, we had directed as under:

"3. North-Eastern Regional Load Despatch Centre (NERLDC) has reported that a sum of ₹ 38.28 crore including surcharge is outstanding against Assam Electricity Generation Company Limited towards UI payment as on 31.8.2012.

4. From the above facts, it emerges that the respondents have not complied with the provisions of the UI Regulations. The first respondent is



directed to liquidate the entire outstanding UI payable including the current dues by 31.10.2012. Chairman-cum-Managing Director, Assam Electricity Generation Company Limited is directed to personally ensure liquidation of the outstanding amount by 31.10.2012. If the outstanding dues are not liquidated by the said date, the respondents are directed to show cause, latest by 9.11.2012, as to why action under Section 142 of the Electricity Act, 2003 should not be taken against it for non-compliance of the provisions of the UI Regulations in regard to timely payment of UI charges and directions of the Commission."

2. During the hearing, the representative of the POSOCO submitted that first respondent had cleared the amount of UI dues outstanding against it.

3. Noting the above submissions, we discharge the notice under Section 142 of the Electricity Act, 2003 against the respondents and direct the present proceedings be dropped.

4. Petition No. 235/SM/2012 is disposed of accordingly.

Sd/-	sd/-	sd/-	sd/-
(M.Deena Dayalan) Member	(V.S.Verma) Member	(S.Jayaraman) Member	(Dr. Pramod Deo) Chairperson